

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Writ Jurisdiction)
W.P.(C) No. 343 of 2008

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Upinder Parichha Petitioner
Versus		
State of Jharkhand & Others Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

For the Petitioner	: Mr. R.S. Mazumdar, Sr. Advocate	
	: Mrs. J. Mazumdar, Advocate.	
For the State	: Mr. Ashwini Bhushan, A.C. to Sr. S.C.-III,	
	Mrs. Vandana Singh.	
For the respondent Nos. 8&9	: Mrs. Mahua Palit, Advocate.	
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18/07.09.2021.

Heard, learned senior counsel for the petitioner, Mr. R.S. Mazumdar assisted by Mrs. J. Mazumdar, learned counsel for the State, Mr. Ashwini Bhushan, A.C. to Sr. S.C.-III, Mrs. Vandana Singh and learned counsel for the respondent nos.7&8, Mrs. Mahua Palit.

After some argument learned senior counsel for the petitioner seeks permission to withdraw this writ petition to avail the legal remedy available to the petitioner under the Land Acquisition Act.

Considering the same, the instant writ petition is dismissed as not pressed.

However, petitioner is at liberty to avail legal remedy available under the law.

(Kailash Prasad Deo, J.)

Jay/-